

15.37 hrs.

**SCHEDULED CASTES AND SCHEDULED TRIBES (RECOGNITION OF WELFARE ASSOCIATIONS) BILL\***

[English]

DR. P. VALLAL PERUMAN (Chidambaram): I beg to move for leave to introduce a Bill to provide for recognition of all Scheduled Castes and Scheduled Tribes welfare associations and to provide facilities to them.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for recognition of all Scheduled Castes and Scheduled Tribes welfare associations and to provide facilities to them".

*The motion was adopted*

DR. P. VALLAL PERUMAN: I introduce the Bill.

15.37 1/2 hrs.

**OLD AGE PENSION AND REHABILITATION BILL\***

[English]

SHRI BALASAHEB VIKHE PATIL (Kopergaon): I beg to move for leave to introduce a Bill to provide for payment of pension and provision of other rehabilitation facilities to old persons.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for payment of pension and provision of other rehabilitation facilities to old persons."

*The motion was adopted*

SHRI BALASAHEB VIKHE PATIL: I introduce the Bill.

15.38 hrs.

**SALARY, ALLOWANCES AND PENSION OF MEMBERS OF PARLIAMENT (AMENDMENT) BILL\***

*(Substitution of new section for section 3, etc.*

[English]

SHRI BALASAHEB VIKHE PATIL (Kopergaon): I beg to move for leave to introduce a Bill further to amend the Salary, Allowances and Pension of Members of Parliament Act, 1954.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Salary, Allowances and Pension of Members of Parliament Act, 1954,"

*The motion was adopted*

SHRI BALASAHEB VIKHE PATIL: I introduce the Bill.

15.38 1/2 hrs.

**RIGHT TO REPLY IN THE PRESS BILL\***

[English]

SHRI V. N. GADGIL (Pune): I beg to

\*Published in the Gazette of India, Extraordinary, Part-II, Section 2, dated 10.8.1990.

move for leave to introduce a Bill to give members of the public the right to reply to allegations made against them or mis-reporting or mis-representation concerning them in the Press.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to give members of the public the right to reply to allegations made against them or mis-reporting or mis-representation concerning them in the Press."

*The motion was adopted*

SHRI V. N. GADGIL: I introduce the Bill.

15.39 hrs.

ABOLITION OF CAPITAL PUNISHMENT  
BILL\*

[Translation]

SHRI YAMUNA PRASAD SHASTRI (Rewa): Mr. Deputy Speaker, Sir, I beg to move for leave to introduce a Bill to provide for the abolition of capital punishment in India.

[English]

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for the abolition of capital punishment in India."

*The motion was adopted*

[Translation]

SHRI YAMUNA PRASAD SHASTRI: I introduce the Bill.

PREVENTION OF SOCIAL DISABILITIES  
BILL\*

15.39 1/2 hrs.

[English]

SHRI KASHIRAM CHHABILDAS RANA (Surat): I beg to move for leave to introduce a Bill to prevent the imposition of social disabilities by a member or members of a community on a member or members of his or their own community; to provide for penalties for such an act or acts and for matters connected therewith.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to prevent the imposition of social disabilities by a member or members of a community on a member or members of his or their own community; to provide for penalties for such an act or acts and for matters connected therewith."

*The motion was adopted*

SHRI KASHIRAM CHHABILDAS RANA: I introduce the Bill.

15.40 hrs.

ADVOCATES' WELFARE FUND BILL\*

[English]

SHRI KASHIRAM CHHABILDAS RANA (Surat): I beg to move for leave to introduce a Bill to provide for the constitution of a welfare fund for payment of retirement benefits to advocates and for matters connected therewith or incidental thereto.

MR. DEPUTY SPEAKER: The question is:

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